

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-607/PB/2022

IN THE MATTER OF:

Bank of Baroda

...PETITIONER

Vs.

Mr. Ankineedu Maganti

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv Sougat Sinha

For the Respondent

:Mr. Mohit Kumar Bafna, Mr.
Abhishek Baid, Mr. Prameet Das,
Advs.

ORDER

Due to paucity of time, matter is adjourned to **20.05.2024**.

Sd/-
(Court Officer)